

ITEM NO.37

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9348/2013

(Arising out of impugned final judgment and order dated 21/05/2013
in CRLP No. 68/2011 passed by the High Court Of Meghalaya)

M/S SESAMI CHEMICALS P.LTD.REP.BY DIRCTR Petitioner(s)

VERSUS

THE STATE OF MEGHALAYA & ORS. Respondent(s)

(with appln. (s) for stay and office report)

WITH

SLP(Crl) No. 5317/2014

(With appln.(s) for ex-parte stay and appln.(s) for c/delay in
filing SLP and appln.(s) for c/delay in refiling SLP and Office
Report)

Date : 19/09/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Ms. Anu Gupta,Adv.
Ms. Debjani Das P., Adv.

For Respondent(s) Mr. Ranjan Mukherjee, Adv.
Mr. S.C. Ghosh, Adv.

Ms. Madhurima Tatia,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Delay condoned.

Arguments concluded.

Judgment reserved.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER